R.N.I. No. TELMUL/2016/73158

HSE No. 1051/2023-2025

[Price : Rs. 9-00 Paise.



తెలంగాణ రాజపత్రము THE TELANGANA GAZETTE PART IV-A EXTRAORDINARY PUBLISHED BY AUTHORITY

No. 13] HYDERABAD, SUNDAY, AUGUST 31, 2025.

TELANGANA BILLS

TELANGANA LEGISLATIVE ASSEMBLY

The following Bill was introduced in the Telangana Legislative Assembly on 31st August, 2025.

L. A. BILL No. 13 OF 2025.

A BILL FURTHER TO AMEND THE TELANGANA MUNICIPALITIES ACT, 2019.

Be it enacted by the Legislature of the State of Telangana in the Seventy-Sixth year of the Republic of India, as follows:-

- 1. (1) This Act may be called the Telangana Municipalities (Third Amendment) Act, 2025.
- (2) It shall come into force on such date as the State Government may, by notification in the Telangana Gazette appoint.

Short title and commencement. Insertion of new section 29A 2. In the Telangana Municipalities Act, 2019, after section 29, the following new section shall be inserted namely,-

Act No.11 of 2019.

"Reservation of seats and offices in Municipalities and Municipal Corporations.

29A.Notwithstanding anything contained in sections 7, 28 and 29 and elsewhere in the Act providing for reservation in favour of Scheduled Castes, Scheduled Tribes and Backward Classes, the seats and offices to be reserved for Backward

Classes shall be, such as may be notified by the Government from time to time, having regard to the demographic and levels of political backwardness and in adequacy of representation on the basis of empirical data, keeping in view of the requirement of reservations in respect of Scheduled Castes and Scheduled Tribes."

STATEMENT OF OBJECTS AND REASONS

The Telangana Municipalities Act, 2019 (Act No.11 of 2019) provides for reservation of seats to the offices of elected members, Chairpersons of Municipalities and Mayors of Municipal Corporations, in favour of the Scheduled Castes, Scheduled Tribes, and Backward Classes with one-third of such seats reserved for women.

While reservation for Scheduled Castes and Scheduled Tribes is proportionate to their respective population, the reservation for Backward Classes is subject to the condition that the total percentage of reservations for Scheduled Castes, Scheduled Tribes and Backward Classes shall not exceed 50% of the total strength in ULBs.

To obtain updated comprehensive and scientific data, the Government of Telangana undertook the prestigious Socio-Economic, Education, Employment, Political, and Caste (SEEEPC) Survey, 2024 covering all household across the State.

Subsequently, in November 2024, the Government have constituted a Dedicated Commission to conduct a contemporaneous and rigorous empirical enquiry into the nature and extent of backwardness among the Backward Classes of citizens, particularly with reference to their representation in local bodies, with a view to determining the proportion of reservations to be provided on a local body-wise basis.

Further, the Government have constituted a One-Man Commission to study and analyze the empirical data from SEEEPC Survey, 2024, along with other relevant data and materials, for the purpose of recommending the percentage of reservation for Backward Classes in local bodies, among other aspects, based on social, educational, and economic backwardness as well as inadequacy in representation.

The said Commission submitted its report in March, 2025, concluding that the analysis of empirical evidence indicates that Backward Classes continue to remain relatively disadvantaged compared to the overall socio-economic conditions in the State.

Accordingly, the Commission recommended at least 42% for Backward Classes in education, employment, and political representation, especially in local bodies.

The Government, after careful consideration of the said report and recommendations, keeping in view the population of the Backward Classes of citizens, inadequate representation in proportion to their population, have to come to a conclusion that there is every need for revision of the existing level of reservations in local bodies for them.

Clause (6) of article 243T of the Constitution of India empowers the State for making any provision for reservation of seats in any Municipality or offices of Chairpersons in the Municipalities in favour of Backward Classes of citizens.

In furtherance of the above objective, the Government have decided to amend the Telangana Municipalities Act, 2019, suitably.

The proposed amendment would facilitate the State Government to provide appropriate level of reservation of seats of elected members, Chairpersons of Municipalities, and Mayors of Municipal Corporations of ULBs in favour of Backward Classes.

This bill seeks to give effect to the above decision.

A. REVANTH REDDY, Chief Minister.

MEMORANDUM REGARDING DELEGATED LEGISLATION

Clause 1 and 2 of the Bill authorize the Government to issue notifications or to make rules in respect of matters specified therein and generally to carry out the purposes of the Act and such rules so made or notifications issued which are intended to cover matters mostly of procedural in nature, are to be laid on the Table of both Houses of the State Legislature and will be subject to any modifications made by the Legislature.

The above provisions of the Bill regarding delegated legislation are thus of normal type and are mainly intended to cover matters of procedure.

A. REVANTH REDDY, Chief Minister.

MEMORANDUM UNDER RULE 95 OF THE RULES OF PROCEDURE AND THE CONDUCT OF BUSINESS IN THE TELANGANA LEGISLATIVE ASSEMBLY.

The Telangana Municipalities (Third Amendment) Bill, 2025 after it is passed by the both Houses of State Legislature may be submitted to the Governor for his assent under Article 200 of the Constitution of India.

A. REVANTH REDDY, Chief Minister.

Dr. V. NARASIMHA CHARYULU, Secretary to State Legislature.